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W.P(C)No. 301 OF 2000  
ITEM No.62

Court No. 3

SECTION PIL  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.301/2000

CEHAT & ORS.

Petitioner (s)

VERSUS

UNION OF INDIA AND ORS.

Respondent (s)

( With Appln(s). for permission to submit additional documents and impleading party and intervention and directions and modifications and clarification and withdrawal of I.A.No.21 and exemption from filing English Translation and Office report)

With W.P(C)No.339/2002

Date : 07/07/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)

Mr. Sanjay Parikh,Adv.

Mr.Rajeev Mehta,Adv.

For Respondent (s)

Mr.Raju Ramachandran, ASG,  
Mr.Krishan Mahajan,Adv.,  
Ms.Sunita Sharma,Adv.,  
Mr.D.S. Mahra,Adv.

Ms. Hemantika Wahi,Adv.,

Ms.Sumita Hazarika,Adv.

Mr. Radha Shyam Jena,Adv.

Mr. Ashok Mathur,Adv.,

Mr.Rajesh Pathak,Adv.,

Mr.Ashok Bhan,Adv.,  
Mr.A.S.Rawat,Adv.,  
Mr.Satbir Pilonia,Adv.,  
Mr.D.S. Mahra,Adv.,  
Mr. J.S. Attri, Adv.

Mr.J.S.,. Attri,Adv.

Mr. V.N.Raghupathy,Adv.,

Ms.Bharati Upadhyaya,Adv.

Mr.Bhawani Shankar Gadnis,Adv.,

Mr. Shiv Sagar Tiwari,Adv.,

Ms.Smitha Inna,Adv.

Mr. Sanjay R. Hegde,Adv.

Mr. Rajeev Sharma, Adv.

Mrs V.D. Khanna, Adv.

Mr. Sanjay K. Shandilya, Adv.

Mr. U.U. Lalit, Adv.,

Mr. S.S. Shinde, Adv.,

Mr. Mukesh K. Giri, Adv.

Mr. S.V. Deshpande, Adv.

Mr. H.Nk. Singh, Advocate General

Mr. Khwairakpam Nobin Singh, Adv.

Mr. Guntur Prabhakar, Adv.

Mr. Gopal Singh, Adv.,

Ms. Vani Singh, Adv.

Ms. Vimla Sinha, Adv.

Ms. Sunita Sharma, Adv.,

Mr. D.S. Mahra, Adv.

Mr. Anil Shrivastav, Adv.

Mr. Ranjan Mukherjee, Adv.

Mr. A.S. Pundir, Adv.

Mr. P.N. Ramalingam, Adv.

Mr. Tara Chandra Sharma, Adv.

Ms. Neelam Sharma, Adv.,

Mr. Ajay Sharma, Adv.

Mr. S.K. Agnihotri, Adv.

Mr. Sakesh Kumar, Adv.

Mr. B.B. Singh, Adv.

Mr. R.C. Verma, Adv.,

Mr. Mukesh Verma, Adv.,

Mr. Manish Shanker, Adv.

Mr. V.G. Pragasaam, Adv.

Mr. Prakash Shrivastava, Adv.

Mr. G.S. Chatterjee, Adv.

Mr. Raja Chatterjee, Adv.

Ms. Sangeeta Sharma, Adv.,

Ms. Rachana Srivastava, Adv.

Mr. Bhargava V. Desai, Adv.,

Mr. Sanjeev Kumar Singh, Adv.

Mr. Chander Shekhar Ashri, Adv.

Mr. Mohit K. Bhandari, Adv.

Ms. Manjula Gupta, Adv.

Ms. Indra Sawhney, Adv.

Mr. V. Ramasubramanian, Adv.

Mr. B.V. Deepak, Adv. for

M/s. T.T.K.-Deepak & Co.

Mr. Dinesh Kumar Garg, Adv.

Mr. Arvind Kumar Tewari, Adv.

Mr. Jasbir Malik, Adv.,

Mr. S.K. Sabbarwal, Adv.

Ms. Kamini Jaiswal, Adv.

Mr. Neeraj Kumar Jain, Adv.,

Ms. Kavita Wadia, Adv.

Mr. A. Mariarputham, Adv.,

Ms. Aruna Mathur, Adv.

Mr. K.R. Sasiprabhu, Adv.

Mr. Jay Savla, Adv.

Ms. Krishhna Sarma, Adv.,

Ms. Asha G. Nair, Adv.,

Mr. V.K. Sidatharan, Adv. for

M/s. Corporate Law Group

UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel for the parties.

Mr. Sanjay Parikh, the learned counsel appearing for the petitioners points out that order dated 31.3.2003 is not complied with by most of the States. In view of the aforesaid statement, the State Governments are directed to file necessary affidavits indicating whether the amended Act and the directions issued by this Court on 31.3.2003 are complied with within a period of three weeks.

With regard to the advertisement on website by Malpani Infertility Clinic, Mr. Uday Umesh Lalit, the learned counsel appearing for the State of Maharashtra states that appropriate action would be taken against the said clinic in accordance with law and compliance report would be filed within three weeks.

List after three weeks.

( Vijay Kumar Sharma ) ( Janki Bhatia )

AR-cum-PS to Hon. Judge Court Master